

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.83(MAH)/2010
CA No.

CORAM:


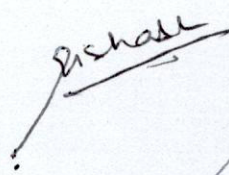
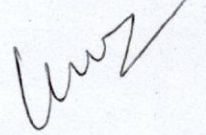
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.12.2016

NAME OF THE PARTIES: Mr. Harsh Merchant

V/s.
M/s. Shah Imaging Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mahesh H. Chandanshiv	Adv for Respondents	
2	Rishabh Jogani	Adv. for Petitioner	
3	Airag Mody	Adv. for <u>ORDER</u>	

T.C.P. NO. 83/397-398/NCLT/MB/2010

1. Ld. Counsel of the Petitioner appeared and stated that as per the recent development there is a possibility of an amicable settlement among the rival parties. On this ground he has requested to adjourn the case.
2. Ld. Counsel of the Respondent is also present. He has pleaded that in case there is no possibility of settlement, then the Petition being pending since 2010 shall be fixed for final hearing. The parties are therefore directed to place on record the proof of progress of settlement, so that seriousness can be ascertained, before the next date of hearing
2. Let this C.P. be now fixed for hearing on **14th February, 2017.**

Dated 23.12.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)